

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS COWTOWN INFOTECH SERVICES PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|----------------------|---|--|
| 1. | Name of corporate debtor | Cowtown Infotech Services Private Limited |
| 2. | Date of incorporation of corporate debtor | 02/12/1985 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC- Mumbai |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U70100MH1985PTC038213 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | 412, Floor- 4, 17G Vardhaman Chamber Cawasji Patel Road, Horniman Circle, Fort, Mumbai: 400001, India |
| 6. | Insolvency commencement date in respect of corporate debtor | 06/06/2023 |
| 7. | Estimated date of closure of insolvency resolution process | 03/12/2023 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Name: Mr. Raj Kumar Dad Reg No: IBBI/IPA-001/IP-P00537/2017-18/10962 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Address: 302 L Wing, Shree Sankeshwar Nagar Society, SV Road Ashok Van Dahisar East, Mumbai City, Maharashtra: 400068 Email Id: rajkdad@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Address: 410, 4th Floor, Bluerose Industrial Estate, Near Metro Mall, Western Express Highway, Borivali East – 400066 Email ID: cowtowninfotech.ibc@gmail.com |
| 11. | Last date for submission of claims | 20-06-2023 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable, as per the information available at this point of time |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | Weblink: https://ibbi.gov.in/en/home/downloads Not Applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Cowtown Infotech Services Private Limited** on June 06, 2023.

The creditors of M/s Cowtown Infotech Services Private Limited, are hereby called upon to submit their claims with proof on or before June 20, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (NA, as per the information available at this point of time)

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Raj Kumar Dad
Insolvency Professional
IBBI Reg. No IBBI/IPA-001/IPP00537/2017-18/10962
Address: 302 L Wing, Shree Sankeshwar Nagar Society,
SV Road Ashok Van Dahisar East, Mumbai City, Maharashtra: 400068;
AFA Valid upto: 17th November, 2023

Date: 09.06.2023
Place: Mumbai